

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Insolvency) No. 265 of 2020

In the matter of:

**Ankit International Sole Proprietorship
Of Arun Jain**

...Appellant

Vs.

**Unitech Machines Ltd.
Through Resolution Professional
Vivek Raheja**

...Respondent

Present:

Appellant: Mr. Rahul Gupta, Advocate

**Respondent: Ms. Divya Gottani, Advocate for R-1 alongwith Mr. Vivek
Raheja, RP.**

Ms. Snigdha Singh, Mr. Alok Kumar Advocates for R-2.

ORDER

02.03.2020 Learned counsel for the Respondents seeks and is allowed ten days time to file Reply. Learned counsel for the Respondent No.2 is also directed to file minutes of Committee of Creditors. Learned counsel for the Appellant shall provide the complete set of appeal paper book to the other side. Resolution Professional may file the Status Report in the form of Affidavit alongwith the Minutes of COC.

Post the matter for Admission '(After Notice)' on **24th March, 2020.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

Sr/nn